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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. (I.B) No. 200/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: The Kotak Resources.  
V/s.  
Rananga Ispat Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh Kishan Dave	Advocate Advocate	Petitioner Petitioner	R.H. Parikh K.Y. Dave
2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV	Resp.	

**ORDER**

Learned Advocate Mr. Rasesh Parikh with Learned Advocate Mr. Kishan Dave present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Both sides want to argue on the aspect of invocation of pledge and its effect on the proceedings under IB Code.

Both sides are directed to file written arguments within one week serving a copy in advance to other side.

List the matter on 30.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**